

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench, New Delhi.

M.A.524/94
O.A.400/94

New Delhi, This the 28th February 1994

Shri Justice S.K. DHAON, Vice Chairman(J)

Shri P.T. THIRUVENGADAM, Member(A)

Shri Dinesh Kumar
S/o Shri Hans Raj
r/o E-1, Servant Quarter
I.N.A. Colony, New Delhi.

...Applicant

By Advocate Mrs Rani Chhabra

Versus

1. Union of India
Through its Secretary
Ministry of Communications
Department of telecommunication,
New Delhi.
2. Junier Telecom Officer
Phcnes(G)
Dist. Samana(Punjab)

..Respondent

By Nene

O R D E R(Oral)

Shri Justice S.K. DHAON, Vice Chairman(J)

1. The applicant was employed as a casual labourer from March 1986 to April 1987. Thereafter, he was struck off from service. He was again given work in January 1988 for a period of two months. Thereafter his service was terminated without any notice.
2. The prayer made is that the respondent may be directed to re-employ the applicant and confer upon him a temporary status in accordance with the relevant schemes.
3. This appears to be a belated application. We are satisfied that the delay has not been explained satisfactorily. This application has to be rejected as barred by limitation.

4. Like any other citizen of this country, the applicant is entitled to be considered for fresh employment along with others if and when a vacancy arises and if he is otherwise found fit.

5. With these observations, this application is rejected summarily.

P. J. ~~2~~

(P.T. THIRUVENGADAM)
Member (A)

(S.K. DHA^{DN}ON)
Vice-Chairman (J)

LCP.